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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 20th April, 2026*

+ CRL.M.C. 2925/2026

DEEPAK WASSON

.....Petitioner

Through: Mr. Vaibhav Nijhawan, Ms. Sristy Verma, Advocates with petitioner in person

versus

THE STATE GOVT. OF NCT OF DELHI & ANR.Respondents

Through: Mr. Aashneet Singh, APP for the State with Insp. Gaurav Choudhary, Outer North District, Delhi and SI Arvind Barak, PS Cyber, East Delhi
Mr. Sahil Sharma, Advocate for respondent No.2 with father of respondent No.2
respondent No.2 (through V.C.)

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner herein seeks quashing of FIR No. 51/2022 dated 29.09.2022, registered at Police Station Cyber Police Station East, Delhi, for commission of offences under Sections 43/66 of *Information Technology Act, 2000*, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner was solemnized on 03.12.2016 as per Hindu rites and customs. One child was born from the abovesaid wedlock.
3. However, on account of matrimonial discord between the two,



respondent No.2 had got the FIR registered against her husband for offences under Sections 498A/406 IPC and in such case, the petitioner has already been discharged. Respondent No.2 also made separate complaint against her husband for hacking her *e-mail* and based on such complaint, FIR in question was registered for offences under Sections 43/66 of *Information Technology Act, 2000*.

4. Charge-sheet has been filed and the case is at the stage of arguments on charge.

5. It is informed that all the matrimonial disputes between the parties have already been amicably resolved and the settlement had taken place under the *aegis of Delhi Mediation Centre, Karkardooma Courts, Delhi* on 18.10.2025 and all the other cases have also been settled and withdrawn, in terms of such compromise and there is also a decree of divorce by mutual consent.

6. Respondent No. 2 has joined the proceedings through *video-conferencing* and she has been identified by her counsel and the Investigating Officer, who are present in Court. Father of respondent No.2 is also present in Court.

7. When asked, respondent No. 2 reiterates the terms of abovesaid settlement. She submits that there is already a divorce between them by way of mutual consent on 17.03.2026. She states that she has agreed to accept a total sum of Rs. 14,00,000/- as full and final settlement *in lieu of istridhan*, alimony, maintenance for self (past, present and future). She submits that she has already received Rs. 9,50,000/- and the balance amount of Rs. 4,50,000/- has been received today in the shape of Demand Draft drawn on ICICI Bank, which has been accepted, on her behalf, by her father during the course of proceedings. She states that she has entered into the abovesaid



settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have ‘*no objection*’ if FIR in question is quashed.

8. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioner.

9. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

10. Consequently, to secure the ends of justice, FIR No. 51/2022 dated 29.09.2022, registered at Police Station Cyber Police Station East, Delhi, for commission of offences under Sections 43/66 of *Information Technology Act, 2000*, along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioner’s depositing cost of Rs. 20,000/- in the account of *Delhi High Court Legal Services Committee* within four weeks from today. Proof of deposit of cost and original affidavits of the parties shall be submitted before the learned Trial Court within further two weeks.

11. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 20, 2026
st/jss